

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.255 of 2013

Dated : 23rd April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Delhi Transco Ltd. Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Suraj Singh for R.1
Mr. Parth Mullick for R.4

ORDER

The learned counsel for the State Commission has already filed the reply. The learned counsel for the contesting Respondent No.4 seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 30.04.2014 after serving copy on the other side.

Post the matter for hearing on **19.05.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson